

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 295 of 2015

Dated: 08th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**M/s Manikaran Power Ltd. ... Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh and Mr. Tabrez
Malwat

Counsel for the Respondent(s) : -

ORDER

As per the learned counsel for the appellant, service upon Respondent No.2 has not been effected. The appellant is directed to serve respondent No.2 for which *dasti* service is permitted, requiring to file counter Affidavit within three weeks from today and rejoinder within two weeks thereafter.

Post the appeal for hearing on **05th May, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt